

Form A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
DREAMZ INFRA INDIA LIMITED****RELEVANT PARTICULARS**

1.	Name of corporate debtor	DREAMZ INFRA INDIA LIMITED
2.	Date of incorporation of corporate debtor	16.01.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109KA2012PLC062065
5.	Address of the registered office and principal office (if any) of corporate debtor	577/B, 2nd Floor, Outer Ring Road, Teachers Colony, Koramangala, Bangalore - 560034, India
6.	Insolvency commencement date in respect of corporate debtor	20.08.2019 i.e. the date of Hon'ble NCLT Bangalore order (The order received by IRP on 30/08/2019, after office hours)
7.	Estimated date of closure of insolvency resolution process	15.02.2020 i.e. 180 days from insolvency commencement date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kriplani Registration No.: IBBI/IPA-003/IP-N00009/2016-17/10071
9.	Address and e-mail of the interim resolution professional, as registered with the Board	10/18, First Floor, Old Rajinder Nagar, New Delhi-110060 Email: ashok.kriplani1956@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	10/18, First Floor, Old Rajinder Nagar New Delhi-110060 E-mail: dreamzcirp@gmail.com, Claims to be uploaded at: www.dreamzinfra.in
11.	Last date for submission of claims	13/09/2019 (14 days from the date of receipt of the Hon'ble NCLT order as on 31/08/19, the date of appointment of IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Viswanathan Sankaran, Regd. No. IBBI/IPA-001/IP-P00538/ 2017-2018/10963 2. Mr. K N Ravindra, Regd. No. IBBI/IPA-002/IP-N00559/2017 2018/11702 3. Mr. Balady Shekar Shetty, Regd.No. IBBI/IPA-002/IP-N00213/2017 18/10665
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/ips-register/view-ip/1

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DREAMZ INFRA INDIA LIMITED** on 20/08/2019.

The creditors of **DREAMZ INFRA INDIA LIMITED** are hereby called upon to submit their claims with proof on or before 13/09/19 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Homebuyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Notice is hereby further given that banks/financial institutions of **DREAMZ INFRA INDIA LIMITED** are requested not to debit any further amount from the bank accounts of **DREAMZ INFRA INDIA LIMITED** without prior authorisation of interim resolution professional.

Notice is hereby also given that officers and managers of **DREAMZ INFRA INDIA LIMITED** to report to the interim resolution professional.

Name and Signature of Interim Resolution Professional

Sd/-

Date and Place : 03.09.2019, Bangalore

Ashok Kriplani



Ashok Kriplani